VINTAGE SECURITIES LIMITED

(CIN No. L74120WB1994PLC063991)
Regd & Head Office : 58/3, B.R. B. Basu Road, Kolkata-700 001,(West Bengal)
Phone No. 033-2235-2311 **Fax No.** 033-2249-5656
website: www.vintage-securities.com
e-mail: csvintagesecurities@gmail.com

NOTICE OF SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Notice is hereby given that SEBI vide its Circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated July 2, 2025, had earlier opened a special window for re-lodgement of transfer requests of physical shares originally submitted before April 01, 2019 for aperiod of six months from July 07, 2025till January 06, 2026.

Further with a view to facilitate the investors, SEBI vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January, 2026 has opened another special window for transfer and dematerialisation ("demat") of physical shares which were sold/purchased prior toApril 01, 2019.This special window shall remain open for a period of one year i.e. from February 05, 2026 to February 04, 2027.

The said facility is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended due to deficiency in the documents/process/ or otherwise.

During theperiod,eligible shareholders may re-lodge their earlier requests with the Company's Registrar and Share Transfer Agent (RTA) Niche Technologies Pvt. Ltd. along with required documents rectifying the deficiencies, if any.

The detailed circular is also available on the website of the Company at www.vintage-securities.com.

For Vintage Securities Limited
Dhriti Nagar
Company Secretary & Compliance Officer
ACS 60483

Place : Kolkata
Date: October 29, 2026

JECO EXPORTS & FINANCE LIMITED

CIN: L51109WB1982PLC035005
Registered office: 113 Park Street, N-Block, 2nd Floor,Park Street, Kolkata, West Bengal, India, 700016
Phone No: + 91 33 2553 3160/ 2523 2443,, **Fax :** (91) (33) 2553 2738
Email id: compliance.jeco@gmail.com; **Website:** www.jecoexports.com

NOTICE OF SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Notice is hereby given that SEBI vide its Circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated July 2, 2025, had earlier opened a special window for re-lodgement of transfer requests of physical shares originally submitted before April 01, 2019 for aperiod of six months i.e. from July 07, 2025 till January 06, 2026.

Further with a view to facilitate the investors, SEBI vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January,2026 has opened another special window for transfer and dematerialisation ("demat") of physical shares which were sold/purchased prior to April 01, 2019. This special window shall remain open for a period of one year i.e. from February 05, 2026 to February 04, 2027.

The said facility is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended due to deficiency in the documents /process/ or otherwise.

During the period, eligible shareholders may re-lodge their earlier requests with the Company's Registrar and Share Transfer Agent (RTA) Niche Technologies Pvt. Ltd. along with required documents rectifying the deficiencies, if any.

The detailed circular is also available on the website of the Company at www.jecoexports.com.

For Jeco Exports & Finance Limited
Deepa Agarwal
Company Secretary & Compliance Officer
ACS55882

Place : Kolkata
Date: October 29, 2026

BANK OF INDIA
KOLKATA ASSET RECOVERY BRANCH
KOLKATA ZONE
5, BTM Sarani, 2nd Floor, Kolkata-700001

बैंक ऑफ़ इंडिया Bank of India BOI Relationship beyond Banking

Annexure F

APPENDIX-IV [See Rule-8(1)]
POSSESSION NOTICE
(for Immovable property)

Whereas

The undersigned being the authorised officer of the **Bank of India, Kolkata Asset Recovery branch** under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section13(12) read with rule 3 of the security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 20.07.2026** calling upon the **borrower / Guarantor Mr. Jaya Shaw & Pappu Shaw (Mortgagor & Guarantor)** to repay the amount mentioned in the notice being **Rs.1,85,68,046.10 (Rupees one crore eighty five lakh sixty eight thousand forty six and ten paise only)** within 60days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **28th Day of October of the year 2026.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India, Kolkata Asset Recovery Branch** for an amount of **Rs.1,85,68,046.10 and interest thereon w.e.f 20.07.2026.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece or parcel of Bastu Land measuring 1(one) katha 15 chittacks 13 sq. ft be the same a little more or less adjoining with (G+1) two storied building covered area are about 697 sq. ft. in each floor be the same a little more or less lying and situate in Mouza- Kalikapur, J.L No.-20, Touzi No.5. R.S Khatian No. 60/1 and comprised in C.S Dag No.128 relating to R.S Dag no.118, in R.S No. 2 lying and situated at premises No.543/9, Kalikapur, P.S- Survey Park, Kolkata-700099 under K.M.C ward No. 109, Assessee No.31-109-0608-464 District- South 24 Parganas belonging to Mrs. Jaya Shaw and Mr. Pappu Shaw vide sale deed no.I-02346/2022. The property is butted and bounded as follows:

Boundaries of Property: On the North: By part of R.S Dag No.119; **On the south:** By 16 feet wide K.M.C Road; **On the East:** By 16 feet wide K.M.C Road; **On the West:** By Part of R.S Dag No. 118 of part of C.S dag No. 128.

Date: 28.10.2026
Place: Kolkata

Sd/- Chief Manager & Authorized Officer
Bank of India

The Shipping Corporation Of India Ltd.
(A Government of India Enterprise)
T&OS Division, 5th Floor, Shipping House, Madam Cama Road, Mumbai-400021 (India) Tel No. +91-22- 22853556 / 22772182
Email: amit.vatkar@sci.co.in/ dirtos.sect@sci.co.in

Tender for Acquisition of 8 No. New-Building Very Large Gas Carriers (VLGCs)

The Shipping Corporation of India Ltd is interested in acquisition of 8 No. New-Building Very Large Gas Carriers (VLGCs).

Bidders are requested to visit our website **www.shipindia.com** or **www.eprocure.gov.in** for further details.

The participating bidders would have to submit their offers latest **by 26.11.2026, 1700 hrs (IST)** to the Director (T&OS) on the above mentioned address.

Transporting Goods, Transforming Lives

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF R. PIYARELALL IRON & STEEL PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	**R. Piyarelall Iron & Steel Private Limited**
2.	Date of incorporation of Corporate Debtor	**03.05.2005**
3.	Authority under which corporate debtor is incorporated / registered	**Registrar of Companies, Kolkata - I**
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	**U27109WB2005PTC102921**
5.	Address of the registered office and principal office (if any) of Corporate Debtor	85, Ballygunge Garden, Kolkata, West Bengal, India, 700 029.
6.	Date of closure of Insolvency Resolution Process	16.10.2026
7.	Liquidation commencement date of Corporate Debtor	16.10.2026 (Order received on 27.10.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Savita Agarwal IBBI/IPA-001/IP-P00101/2017-18/10201
9.	Address and e-mail of the liquidator, as registered with the Board	R. Kothari & Co. LLP, 16A Shakespeare Sarani, 5th Floor, Kolkata 700071, West Bengal, Email : savita@rkothari.in
10.	Address and e-mail to be used for correspondence with the liquidator	R. Kothari & Co. LLP 16A Shakespeare Sarani, 5th Floor, Kolkata - 700 071, West Bengal Email : rpiyarelall.liquidation@gmail.com

Notice is hereby given that the National Company Law Tribunal Kolkata has ordered the commencement of liquidation of the **R. Piyarelall Iron & Steel Private Limited on 16.10.2026 (Order received on 27.10.2026).**

Sd/- Savita Agarwal
Reg No. : IBBI/IPA-001/IP-P00101/2017-18/10201
AFA No. : AA1/10201/02/311227/109682
AFA validity till: 31.12.2027
Address : R. Kothari & Co. LLP.
16A, Shakespeare Sarani, 5th Floor,
Kolkata - 700 071, West Bengal
E-mail : savita@rkothari.in

Date : 30.10.2026
Place : Kolkata

बैंक ऑफ़ इंडिया Bank of India BOI Relationship beyond Banking

BANK OF INDIA
HOWRAH ZONAL OFFICE
RECOVERY DEPARTMENT
5, BTM Sarani, 4th Floor, Kolkata-700001, Ph-03322623528/3533

APPENDIX-IV (See Rule-8(1))
POSSESSION NOTICE
(for Immovable property)

Whereas,

The undersigned being the authorized officer of the **Bank of India** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 24.08.2026** calling upon the **borrower(s) and Guarantor(s); M/s Ishaan Steells Private Limited (Borrower) and to repay Mr Ajay Kumar Poddar (Director and Guarantor), Mrs Seema Poddar (Director and Guarantor), Mr Harshvardhan Poddar (Guarantor), M/s Clitories Vintrade Private Limited (Guarantor), M/s Startree Residency Private Limited (Mortgagor and Corporate Guarantor)** to repay the amount mentioned in the notice being **Rs.34,98,76,537.05/- (INR Thirty Four Crore Ninety Eight Lakhs Seventy Six Thousand Five Hundred Thirty Seven and Paise Five) (inclusive of Ledger Outstanding of Rs.34,97,16,298.02 plus uncharged interest of Rs 1,60,239.03/-) and with further interest on & from 24.08.2026** @1 Year RBLR plus BSP (0.90%) plus CRP (3.16%) (Presently 12.16% pa with monthly rests) as per contracted terms and also @2% penal interest pa over and above plus all other charges/costs) within 60 days from the date of receipt of the said notice.

The borrower(s) and Guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s) and Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section(4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **29th Day of October of the year 2026.**

The borrower(s) and Guarantor(s) in particular and the public in general is hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the **Bank of India, Dobson Lane Branch** for an amount of **Rs.34,98,76,537.05/- (INR Thirty Four Crore Ninety Eight Lakhs Seventy Six Thousand Five Hundred Thirty Seven and Paise Five) (inclusive of Ledger Outstanding of Rs.34,97,16,298.02 plus uncharged interest of Rs 1,60,239.03/-) and with further interest, charges, costs thereon on & from 24.08.2026 as stated above.**

The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that piece and parcel of Residential Property (Land & Building and structure standing thereon) having Total Area 15 Cottahs 08 Chittacks & 35 Sq Ft and Built Up Area of 23,291.55 Sq Ft more or less situated at 21, Mandeville Garden, PO Ballygunge, PS Gariahat, under Ward No 68 of Kolkata Municipal Corporation, Kolkata 700 019 in the name of M/s Startree Residency Private Limited (Mortgagor & Corporate Guarantor).

Unit is bounded by: North: By strip of 13' wide land leading from Mandeville Gardens and appertaining to the rear or Western portion of Original premises No: 21/1 Mandeville Gardens, Kolkata, **South:** By Premises No 23, Mandeville Gardens, Kolkata and the common wall between and belonging to the said Premises No 21 and 23, Mandeville Gardens, **East:** By Mandeville Gardens Road, **West:** By rear or Western Portion of the Original Premises No: 21/1, Mandeville Gardens, Kolkata.

Date: 29th October, 2026.
Place: Kolkata

For BANK OF INDIA
Sd/-
Chief Manager & Authorized Officer

AMJ LAND HOLDINGS LIMITED

CIN: L21012MH1964PLC013058
Registered Office : Thergaon, Pune – 411 033. Tel.: 020-30613333
E-mail: admin@amjland.com Website: www.amjland.com

STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30TH, 2026

(Rs. in lakhs, unless otherwise stated)

Sr. No.	Particulars	Consolidated results					
		Quarter Ended			Half year ended		Year Ended
		30.09.2026 (Unaudited)	30.06.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)
1.	Total Income from operations	**1,732.06**	1,430.44	1,109.11	**3,162.50**	2,535.80	5,250.59
2.	Net Profit/(Loss) for the period (before tax and share of profit of associates)	**703.96**	478.01	642.27	**1,181.97**	1,176.11	2,168.65
3.	Net Profit/(Loss) for the period (before tax and after share of profit of associates)	**732.65**	490.69	669.19	**1,223.34**	1,213.13	2,227.97
4.	Net Profit/(Loss) for the period after tax	**513.76**	337.27	493.18	**851.03**	854.87	1,532.99
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	**1,747.48**	1,980.79	734.70	**3,728.27**	2,813.29	(1,218.22)
6.	Reserves (other equity excluding revaluation reserve)						15,051.04
7.	Equity Share Capital	**820.00**	820.00	820.00	**820.00**	820.00	820.00
8.	Earning per Equity share : Basic and Diluted (₹)	**1.21**	0.79	1.18	**2.01**	2.02	3.61

Notes :

1. The above financial results were reviewed and recommended by the Audit Committee and taken on record by the Board of Directors at their meeting held on October 29, 2026.
2. The Limited Review under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015 has been carried out by the Statutory Auditors.
3. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
4. Standalone Financial information

Sr. No.	Particulars	Quarter Ended			Half year ended		Year Ended
		30.09.2026 (Unaudited)	30.06.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)
1.	Total Income from operations	**532.45**	363.98	346.38	**896.43**	732.41	1,483.47
2.	Net Profit/(Loss) for the period before tax	**530.77**	349.39	520.87	**880.16**	881.13	1,554.16
3.	Net Profit/(Loss) for the period after tax	**471.94**	314.47	456.57	**786.41**	796.41	1,427.37

5. The consolidated financial results include results of :-

Name	Relationship
AMJ Land Developers	Subsidiary Entity
AMJ Realty Limited	Wholly Owned Subsidiary Company
3P Land Holdings Limited	Associate Company
Biodegradable Products India Limited	Associate Company

6. The financial results of M/s. Prime Mall Developers, which is an associate Firm of Biodegradable Products India Limited are not available till the signing of these Statement/result. Accordingly, the consolidated financial results of the Associate Company Biodegradable Products India Limited, as considered in the consolidated financial results of AMJ Land Holdings Limited does not include the financial result of the associate Firm. Management estimates no material impact in the consolidated financial results of AMJ Land Holdings Limited, on such omission.
7. The above is an extract of the detailed format of financial results for the quarter and half year ended 30th September, 2026 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015. The full format of these financial results are available on the Stock Exchange website (www.bseindia.com and www.nseindia.com) and the Company's web site (www.amjland.com). The same can also be accessed by scanning quick response code provided below.
8. Effective 1 April 2026, the Company adopted the amendments to Ind AS 109 regarding the derecognition of financial assets and financial liabilities. The Company applied the transition provisions without restating comparative periods, as permitted under Ind AS. Having regard to materiality, no adjustments were made to the opening cash and cash equivalents as of 1 April 2026. Accordingly, these settlements have not been re-presented again as cash flows in the current period's presentation.
9. The figures for the previous period have been recast/regrouped and corrected wherever necessary to conform to current period's presentations.

For and on behalf of the Board

Place: Pune
Date : October 29, 2026

Arunkumar Jatia
Chairman
DIN : 01104256

For All Advertisement Booking

Call : 9836677433, 7003319424

इण्डियन ओवरसीज बैंक Indian Overseas Bank

आपकी प्रगति का सच्चा साथी
Good people to grow with

Kolkatta- Baranagar Branch, 137, Dunlop Bridge, Baranagar, Dist.- North 24 Parganas, West Bengal- 700035. Mobile No.9384850566, Email Id: iob0566@iob.bank.in

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules).

1) Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

2) The said Notices have been returned undelivered by the postal authorities/ have not been duly acknowledged by the borrowers/mortgagors/guarantors.* Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/ mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors / guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.

3) Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

Name of the Borrower with address	Total Outstanding* (Rs.) as on 11.10.2026	Description of Secured Assets	Date of Demand Notice
Kousik Das S/o-Late Balia Chandra Das **Permanent Address:** 2 Bishalakhighat Titagarh, District - North 24 Parganas, West Bengal -700119. **Communication Address:** 2 Bishalakhighat Titagarh, District - North 24 Parganas, West Bengal -700119.	**Rs.21,65,014.00** (Rupees Twenty One Lakh Sixty Five Thousand Fourteen Only.)	Residential Flat No 203 on 2nd Floor, B Block, South-East side measuring about 817 sq feet super built up area more or less equivalent to 648.41 sqft/carpet area more or less with marble flooring consisting of two bed rooms, one drawing cum kitchen, two toilets, one barandah in the G+4 storied building at Mouza Panihati, J.L. No 10, R.S. Dag No-1149/1828, R.S. Khatian no. 1228, modified khatian no 784, L.R. Dag No 1149/1828, L.R. Khatian no 4688 (R.M. Global Infrastructure Pvt Ltd), under Panihati Municipality, Holding no 1/1, Raja Ramchand Ghat Road, P.S. - Khardah, Ward No-4, ADSR- Barrackpore, DSR- Barasat, District - North 24 Parganas, Pin-700116 West Bengal. CERSAI Details: SI Id: 400084397068, Asset ID: 200086279815.	13.10.2026

* payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.

4) If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/guarantors.

5) Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.

6) The said Borrowers/ mortgagors/ guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Date: 13.10.2026
Place: Baranagar, West Bengal.

Authorised Officer
Indian Overseas Bank

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

FINANCIAL EXPRESS

INDIA POWER
Adding power to life

India Power Corporation Limited
(Formerly DPSC Limited)
Company Under CIRP, Hon'ble NCLT, Hyderabad, Bench-1 Order dated 15th May, 2026
CIN: L40105WB1919PLC003263
Regd. Office:Plot No. X1 2 & 3, Block-EP, Sector-V, Salt Lake City, Kolkata-700 091
Email:corporate@indiapower.com Website: www.indiapower.com

Extract of Unaudited Standalone and Consolidated Financial Results for the quarter ended 30th June, 2026

(₹ in lakhs)

Particulars	Standalone				Consolidated			
	Quarter ended			Year ended	Quarter ended			Year ended
	30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)	30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
1 Total income from operations [including Regulatory income/(expense) (net)]	18,425.78	17,842.61	17,117.01	71,534.06	19,480.94	18,802.64	17,573.28	75,139.66
2 Net Profit/(Loss) for the period from ordinary activities before tax and exceptional items	878.22	392.81	526.42	1,932.79	633.75	369.35	446.06	1,675.84
3 Net Profit/(Loss) for the period from ordinary activities before tax after exceptional items	878.22	392.81	(24,004.45)	(22,598.08)	633.75	369.35	446.06	1,675.84
4 Net Profit/(Loss) for the period from ordinary activities after tax and exceptional items	660.29	445.94	(24,145.63)	(22,975.79)	421.55	413.51	304.88	1,281.36
5 Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) and other Comprehensive Income (after tax)]	669.28	474.36	(24,155.19)	(22,947.02)	426.53	453.31	295.41	1,300.35
6 Equity Share Capital	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90
7 Other equity excluding revaluation reserve				(2,533.71)				21,456.24
8 Earnings per equity share (face value of ₹ 1 each) (not annualised) Basic & Diluted (₹)	0.04	0.03	(1.53)	(1.46)	0.03	0.03	0.02	0.08

Notes:

1 The RP has not conducted any independent analysis of the information provided to her for the period prior to the CIRP Commencement date and therefore, disclaims any responsibility of the financial position or operations of the Company for periods prior to the CIRP commencement date. These results have been reviewed and approved by the Management Committee chaired by RP of the Company at meeting held on 29th October, 2026. The above results have been reviewed by the Statutory Auditors of the Company.

2 The above is an extract of the detailed format of unaudited standalone and consolidated financial results filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of unaudited standalone and consolidated financial results are available on the Stock Exchange websites, at the link (http://www.nseindia.com and http://www.msei.in) and also on the Company's website, at the link www.indiapower.com. The results can also be accessed by scanning the QR code given below.

For India Power Corporation Limited

Somesh Dasgupta
Wholetime Director (SBOD)
(DIN:01298835)

Medarametla Srinivasa Manoranjani
Resolution Professional
(IBBI/IPA-001/IP-P00736/2017-2018/11235)

Place : Kolkata
Date : 29th October, 2026

ইণ্ডিয়ন ওভারসীজ বৈঙ্ক | Indian Overseas Bank

আপকী প্রগতি কা সচ্চা সাথী | Good people to grow with

কোন্নগর শাখা: ৮২, পি এস সি চ্যাটার্জি স্ট্রিট, ফার্স্ট ফ্লোর, কোন্নগর, পশ্চিমবঙ্গ–৭১২২৩৫, ফোন: ০৩৩–২৬৭৪ ০২০৩; ই–মেল: iob2636@iob.bank.in

(পরিশিষ্ট IV)

দখল বিজ্ঞপ্তি

(স্থাবর সম্পত্তির জন্য) [রুল ৮(১)]

যেহেতু, ইন্ডিয়ান ওভারসিজ ব্যাঙ্কের অনুমোদিত আধিকারিক রূপে নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস ২০০২–এর রুল ৩–সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর ১৩(১২) ধারাধীনে অর্পিত ক্ষমতাবলে ঋণগ্রহীতাগণ/ বন্ধকদাতাগণ/ জামিনদারগণ: **(১) সুরজিৎ সিনহা**, পিতা সনৎ কুমার সিনহা, ঠিকানা: ১৪/বি, নবীন সেন রোড, নবগ্রাম, হুগলি, পশ্চিমবঙ্গ–৭১২২৪৬ **(২) রূপম বণিক**, পিতা রাধেশ্যাম বণিক, ঠিকানা: ৩০/৬৮/সি, তারাপুকুর লেন, শ্রীরামপুর, মল্লিকপাড়া, হুগলি, পশ্চিমবঙ্গ–৭১২২০৩ **(৩) সন্তোষ দেবনাথ**, পিতা বীরেন্দ্র দেবনাথ, ঠিকানা: পশ্চিম আরামপুর, মালোপাড়া, আরামপুর, দক্ষিণ ২৪ পরগনা, পশ্চিমবঙ্গ–৭৪৩৩৭০ **(এখানে এর পরে 'ঋণগ্রহীতাগণ ও বন্ধকদাতাগণ' হিসেবে উল্লিখিত)**–এর প্রতি **১৪.০৮.২০২৬ তারিখ সংবলিত একটি দাবি বিজ্ঞপ্তি জারি করেছিলেন,** যার মাধ্যমে উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে সংশ্লিষ্ট বিজ্ঞপ্তিতে দাবিকৃত অর্থাঙ্ক **₹১,৬৩,০৬৪.০০ (এক লক্ষ তেষট্টি হাজার চৌষট্টি টাকা মাত্র),** তৎসহ আদায়ের তারিখ পর্যন্ত চুক্তিমাফিক হার ও কিস্তিতে প্রদেয় পরবর্তী সুদ ও চার্জ আদায় দেওয়ার জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।

(১) উক্ত ঋণগ্রহীতাগণ দাবিকৃত অর্থাঙ্ক আদায় দিতে ব্যর্থ হওয়ায় এতদ্দ্বারা বিশেষত ওই ঋণগ্রহীতাগণ এবং জনসাধারণের প্রতি বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নস্বাক্ষরকারী **২৮ অক্টোবর, ২০২৬** তারিখে উক্ত রুলসমূহের রুল নং ৮–সহ পঠনীয় উক্ত অ্যাক্টের ১৩(৪) ধারাধীনে অর্পিত ক্ষমতাবলে এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

(২) এতদ্দ্বারা জনসাধারণ এবং বিশেষত ওই ঋণগ্রহীতাগণকে উক্ত সম্পত্তি নিয়ে কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে কোনও ধরনের লেনদেন **₹১,৬৩,০৬৪.০০ (এক লক্ষ তেষট্টি হাজার চৌষট্টি টাকা মাত্র)** তৎসহ দাবি বিজ্ঞপ্তিতে উল্লিখিত তারিখ থেকে আদায়ের তারিখ পর্যন্ত চুক্তিমাফিক হার ও কিস্তিতে প্রদেয় পরবর্তী সুদ ও চার্জ সমেত (দাবি বিজ্ঞপ্তি জারির পরে আদায়াকৃত অর্থাঙ্ক বাদে) ইন্ডিয়ান ওভারসিজ ব্যাঙ্ক–এর প্রতি দায় সাপেক্ষ হবে। দখল নেওয়ার সময় প্রদেয় বকেয়া অর্থাঙ্ক হল **১৫.১০.২০২৬ অনুযায়ী ₹১,৬৫,৮০৯.০০ (এক লক্ষ পঁয়ষট্টি হাজার আটশো নয় টাকা মাত্র), তৎসহ আদায়ের তারিখ পর্যন্ত চুক্তিমাফিক হার ও কিস্তিতে প্রদেয় পরবর্তী সুদ, চার্জ ইত্যাদি।**

(৩) সুরক্ষিত পরিসম্পদ ছাড়িয়ে নিতে প্রাপ্য সময়সীমা সম্পর্কিত বিষয়ে উক্ত অ্যাক্টের ১৩ নং ধারার (৮) নং উপধারার সংস্থানগুলির প্রতি সংশ্লিষ্ট ঋণগ্রহীতাগণের মনোযোগ আকর্ষণ করা হচ্ছে।

স্থাবর সম্পত্তির বিবরণ

উপরিস্থিত বিল্ডিং সহ সামান্য কমবেশি ৭ কাঠা, ৭ ছটাক, শূন্য বর্গফুট বাস্তু জমির সমগ্র ও অবিচ্ছেদ্য অংশ, কোন্নগর পুরসভার এলাকাধীন, হোল্ডিং নং ১৭১, ইন্দিরা গান্ধী রোড, মৌজা–কোন্নগর, জে এল নং ৭, সেটেলমেন্ট আর এস নং ১৭৫৯, তৌজি নং ৩৯৮৯, আর এস দাগ নং ১৫১৩/২৫৬৫ ও ১৫১৩, এল আর দাগ নং ২৭৪০, আর এস খতিয়ান নং ৩৬৯৫, ৩৬৯৮ ও ৩৯৯৯, সকল এজমালির অধিকার সহ, থানা উত্তরপাড়া, এডিএসআর শ্রীরামপুর, জেলা হুগলি (জোন–কোন্নগর স্টেশন–নেতাজি স্ট্যাচু, মূল রাস্তার উপর হোল্ডিংটি অবস্থিত)।

সমগ্র সম্পত্তির চৌহদ্দি:
উত্তর: তাপস সাহানা ও অন্যদের বাড়ি
দক্ষিণ: পিনাকি চক্রবর্তী ও অন্যদের বাড়ি
পূর্ব: পুর রাস্তা
পশ্চিম: পুর গলি

দোকানের সূচি

উক্ত বিল্ডিংয়ের নিচের জমির অবিভক্ত সমানুপাতিক অংশ বা স্বার্থ সহ সৌগন্ধিকা–৩ নামে পরিচিত বহুতল বিল্ডিংয়ের গ্রাউন্ড ফ্লোরে, পূর্বমুখী বাণিজ্যিক দোকানঘর নং ২ এর সমগ্র, সুপার বিল্ট আপ এরিয়া ২৭৭.২ বর্গফুট (কভার্ড এরিয়া ২৩১ বর্গফুট) এবং সকল এজমালি, আধা এজমালির অধিকার, স্বাধীনতা, সুবিধা ও লাভ সহ, পুর হোল্ডিং নং ১৭১, ইন্দিরা গান্ধী রোড, পোঃ কোন্নগর, থানা উত্তরপাড়া, জেলা হুগলি, পশ্চিমবঙ্গ, কোন্নগর পুরসভার অধীন, জোন: কোন্নগর স্টেশন–নেতাজি স্ট্যাচু, হোল্ডিটি বাই লেনে অবস্থিত, ১৭.০৭.২০১৮ তারিখের বিক্রয় দলিল নং I–২৩১৭/১৮ অনুসারে সম্পত্তিটি সুরজিৎ সিনহা, রূপম বণিক ও সন্তোষ দেবনাথের নামে।

উক্ত দোকানের চৌহদ্দি:

উত্তর: দোকান নং ৩	দক্ষিণ: দোকান নং ১
পূর্ব: পুর গলি	পশ্চিম: ফাঁকা জায়গা

তারিখ: ২৮.১০.২০২৬ — **অনুমোদিত আধিকারিক**
স্থান: কোন্নগর — **ইন্ডিয়ান ওভারসিজ ব্যাঙ্ক**

ইণ্ডিয়ন ওভারসীজ বৈঙ্ক | Indian Overseas Bank

আপকী প্রগতি কা সচ্চা সাথী | Good people to grow with

কোন্নগর শাখা, ৮২, পি. এস. সি. চ্যাটার্জি স্ট্রিট, ২য় তল, কোন্নগর, পশ্চিমবঙ্গ– ৭১২২৩৫, ফোন নং ০৩৩–২৬৭৪ ০২০৩, ই–মেল: iob2636@job.bank.in

(পরিশিষ্ট IV)

দখল বিজ্ঞপ্তি

(স্থাবর সম্পত্তির জন্য) [রুল ৮(১)]

যেহেতু নিম্নস্বাক্ষরকারী ইন্ডিয়ান ওভারসিজ ব্যাঙ্ক–এর অনুমোদিত আধিকারিক রূপে সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর অধীন এবং সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২–এর নিয়ম ৩–এর সাথে পঠিত ধারা ১৩(১২)–এর অধীন প্রদত্ত ক্ষমতাবলে গত **১৪.০৮.২০২৬ তারিখে একটি দাবি বিজ্ঞপ্তি জারি করেছিলেন,** যেখানে ঋণগ্রহীতা/বন্ধকদাতা/জামিনদার **(১) সুরজিৎ সিনহা**, পিতা– সনৎ কুমার সিনহা, ১৪/বি, নবীন সেন রোড, নবগ্রাম, হুগলি, পশ্চিমবঙ্গ – ৭১২২৪৬; **(২) রূপম বণিক**, পিতা– রাধেশ্যাম বণিক, ঠিকানা: ৩০/৬৮/সি, তারাপুকুর লেন, শ্রীরামপুর, মল্লিকপাড়া, হুগলি, পশ্চিমবঙ্গ – ৭১২২০৩; **(৩) সন্তোষ দেবনাথ**, পিতা– বীরেন্দ্র দেবনাথ, ঠিকানা: পশ্চিম আরামপুর, মালোপাড়া, আরামপুর, দক্ষিণ ২৪ পরগনা, পশ্চিমবঙ্গ – ৭৪৩৩৭০ **(এদের পরে 'ঋণগ্রহীতা এবং বন্ধকদাতা' বলে উল্লেখ করা হয়েছে)** বিজ্ঞপ্তিতে উল্লিখিত **₹ ১,৮৬,৮০৬.০০ (এক লক্ষ ছিয়াশি হাজার আটশো ছয় টাকা মাত্র)**–এর সাথে চুক্তিভিত্তিক হারে ও বিশ্রামে অতিরিক্ত সুদ, চার্জ ইত্যাদি সহ সম্পূর্ণ আদায়ের দিন পর্যন্ত বকেয়া পরিমাণ, উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে পরিশোধ করার নির্দেশ দেওয়া হয়েছিল।

(১) ঋণগ্রহীতারা উক্ত পরিমাণ অর্থ পরিশোধ করতে ব্যর্থ হওয়ায়, এতদ্বারা ঋণগ্রহীতা এবং সাধারণ জনগণকে জানানো যাচ্ছে যে, নিম্নস্বাক্ষরকারী উক্ত আইনের ধারা ১৩(৪)–এর সাথে পঠিত উক্ত নিয়মের নিয়ম ৮–এর অধীন তাঁকে প্রদত্ত ক্ষমতাবলে গত ২৮ **অক্টোবর** ২০২৬ তারিখে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

(২) বিশেষ করে ঋণগ্রহীতা এবং সাধারণ জনগণকে এতদ্বারা সতর্ক করা হচ্ছে যে, তাঁরা যেন উক্ত সম্পত্তি নিয়ে কোনো লেনদেন না করেন এবং সম্পত্তির সঙ্গে যে কোনো লেনদেন ইন্ডিয়ান ওভারসিজ ব্যাঙ্ক–এর **₹১,৮৬,৮০৬.০০ (এক লক্ষ ছিয়াশি হাজার আটশো ছয় টাকা মাত্র)**–এর সাথে সম্মত চুক্তিভিত্তিক হারে ও বিশ্রামে সুদ, চার্জ ইত্যাদির অধীন হবে, যা দাবি বিজ্ঞপ্তিতে উল্লিখিত তারিখ থেকে অর্থপ্রদানের তারিখ পর্যন্ত হিসাব করা হবে (দাবি বিজ্ঞপ্তি জারির পরে কোনো পরিশোধ করা হলে তা বাদ দিয়ে)। দখল নেওয়ার তারিখে অর্থাৎ **১৯.১০.২০২৬ তারিখে প্রদেয় বকেয়া অর্থের পরিমাণ হল ₹১,৯০,২০৪.০০ (এক লক্ষ নব্বই হাজার দুইশো চার টাকা মাত্র), যার উপর অর্থপ্রদানের তারিখ পর্যন্ত চুক্তিভিত্তিক হারে ও বিশ্রামে অতিরিক্ত সুদ, চার্জ ইত্যাদি প্রদেয় হবে।**

(৩) সুরক্ষিত সম্পত্তি পুনরুদ্ধারের জন্য তাঁদের হাতে থাকা সময়ের বিষয়ে উক্ত আইনের ১৩ ধারার উপ–ধারা (৮)–এর বিধানাবলির প্রতি ঋণগ্রহীতার দৃষ্টি আকর্ষণ করা হচ্ছে।

স্থাবর সম্পত্তির বিবরণ

কোন্নগর পৌরসভায় হোল্ডিং নং–১৭১ ইন্দিরা গান্ধী রোড, মৌজা– কোন্নগর, জে. এল. নং–৭, সেটলমেন্ট আর এস নং–১৭৫৯, তৌজি নং–৩৯৮৯, আর এস দাগ নং–১৫১৩/২৫৬৫ এবং ১৫১৩, সংশ্লিষ্ট এল আর দাগ নং–২৭৪০, আর এস খতিয়ান নং–৩৬৯৫, ৩৬৯৮ এবং ৩৯৯৯–এর অন্তর্গত, থানা– উত্তরপাড়া, এ ডি এস আর শ্রীরামপুর, জেলা– হুগলি–এর অধীনে কমবেশি প্রায় ০৭ কাঠা ০৭ ছটাক বাস্তু জমির সমগ্র অংশ ও তার উপর অবস্থিত বিল্ডিং এবং সমস্ত যাতায়াত অধিকার (জোন– কোন্নগর স্টেশন– নেতাজি মূর্তি, হোল্ডিংটি প্রধান রাস্তায় অবস্থিত)।

সম্পূর্ণ সম্পত্তির চৌহদ্দি:

উত্তরে: তাপস সাহানা ও অন্যান্যদের বাড়ি,	দক্ষিণে: পিনাকী চক্রবর্তী ও অন্যান্যদের বাড়ি,
পূর্বে: পৌর রাস্তা,	পশ্চিমে: পৌর গলি

দোকানের তফসিল–

সুরজিৎ সিনহা, রূপম বণিক ও সন্তোষ দেবনাথ–এর মালিকানাধীন গত ২০.০৬.২০১৯ তারিখের বিক্রয় দলিল নং I–২২৫৪/১৯ অনুযায়ী কোন্নগর পৌরসভার হোল্ডিং নং–১৭১, ইন্দিরা গান্ধী রোড, পোঃ– কোন্নগর, থানা– উত্তরপাড়া, জেলা– হুগলি, পশ্চিমবঙ্গ (জোন: কোন্নগর স্টেশন– নেতাজি মূর্তি, হোল্ডিটি বাই লেনে অবস্থিত)–এ অবস্থিত 'সৌগন্ধিকা–৩' নামের বহুতল বিল্ডিংয়ের একতলাতে পূর্বমুখী ১টি বাণিজ্যিক দোকান নং–৩, যার সুপার বিল্ট আপ এরিয়া কমবেশি ১৩৩.২ বর্গফুট (কভার্ড এরিয়া–১১১ বর্গফুট) ও উক্ত বিল্ডিংয়ের নীচের জমির অবিভক্ত আনুপাতিক অংশ এবং/বা স্বার্থ এবং এর সমস্ত যাতায়াত, অধিকার, স্বাধীনতা, সুযোগ ও সুবিধা।

উক্ত দোকানের চৌহদ্দি:

উত্তরে: দোকান নং–৪;	দক্ষিণে: দোকান নং–২;
পূর্বে: পৌরসভা গলি;	পশ্চিমে: খোলা জায়গা।

তারিখ: ২৮.১০.২০২৬ — **অনুমোদিত আধিকারিক**
স্থান: কোন্নগর — **ইন্ডিয়ান ওভারসিজ ব্যাঙ্ক**

ফর্ম 'বি'

প্রকাশ্য ঘোষণা

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রসেস) রেগুলেশনস, ২০১৬–এর রেগুলেশন ১২ অধীনে]

আর পিয়ারেলাল আয়রন অ্যান্ড স্টিল প্রাইভেট লিমিটেড–এর স্বার্থধারকদের অবগতির জন্য

ক্রম	বিবরণ	বিশদ তথ্য
১.	কর্পোরেট ঋণগ্রহীতার নাম	আর পিয়ারেলাল আয়রন অ্যান্ড স্টিল প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	০৩.০৫.২০০৫
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা–১
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইনডেন্টিফিকেশন নম্বর	U27109WB2005PTC102921
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)–এর ঠিকানা	৮৫, বালিগঞ্জ গার্ডেন, কলকাতা, পশ্চিমবঙ্গ, ভারত, ৭০০০২৯
৬.	ইনসলভেন্সি রেজোলিউশন প্রসেস বন্ধের তারিখ	১৬.১০.২০২৬
৭.	কর্পোরেট ঋণগ্রহীতার লিকুইডেশন শুরুর তারিখ	১৬.১০.২০২৬ (আদেশ প্রাপ্তির তারিখ ২৭.১০.২০২৬)
৮.	লিকুইডেটর হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	সবিতা আগরওয়াল IBBI/IPA-001/IP-P00101/2017-18/10201
৯.	বোর্ডের কাছে নিবন্ধন অনুযায়ী লিকুইডেটরের ঠিকানা এবং ই–মেল আইডি	আর কোঠারি অ্যান্ড কোম্পানি, এলএলপি, ১৬এ শেক্সপিয়র সরণি, ফ্লোর ৫, কলকাতা–৭০০০৭১, পশ্চিমবঙ্গ, ই–মেল: savita@kothari.in
১০.	লিকুইডেটরের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই–মেল আইডি	আর কোঠারি অ্যান্ড কোম্পানি, এলএলপি, ১৬এ শেক্সপিয়র সরণি, ফ্লোর ৫, কলকাতা–৭০০০৭১, পশ্চিমবঙ্গ, ই–মেল: rpiyarelall.liquidation@gmail.com

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে, মহামান্য ন্যাশনাল কোম্পানি ল ট্রাইবুনালের কলকাতা **১৬.১০.২০২৬ তারিখে আর পিয়ারেলাল আয়রন অ্যান্ড স্টিল প্রাইভেট লিমিটেড**–এর লিকুইডেশন শুরুর আদেশ জারি করেছেন **(আদেশ প্রাপ্তির তারিখ ২৭.১০.২০২৬)।**

স্বা/– সবিতা আগরওয়াল
রেজিঃ নম্বর: IBBI/IPA-001/IP-P00101/2017-18/10201
এএফএ নম্বর: AA1/10201/02/311227/109682
এএফএ বৈধ: ৩১.১২.২০২৭ পর্যন্ত
ঠিকানা: আর কোঠারি অ্যান্ড কোম্পানি, এলএলপি, ১৬এ শেক্সপিয়র সরণি, ফ্লোর ৫, কলকাতা–৭০০০৭১, পশ্চিমবঙ্গ
তারিখ: ৩০.১০.২০২৬
স্থান: কলকাতা
ই–মেল: savita@kothari.in

কেনরা বৈঙ্ক Canara Bank

A Government of India Undertaking

সিন্ডিকেট Syndicate

১৩(২) ধারাধীনে দাবি বিজ্ঞপ্তি

বারুইপুর– II শাখা (ডিপি কোড: ১৯৭৫১)
৬৫, কুলপি রোড, কাছারি বাজারের কাছে, বারুইপুর
দক্ষিণ ২৪ পরগনা, পিন–৭০০১৪৪.

ঋণগ্রহীতা / জামিনদার / বন্ধকদাতার প্রতি

রেফারেন্স নং: 411/RO-III/DN/SB/BRII/2026-27 — **তারিখ: ২৮.১০.২০২৬**

প্রতি:

১. **ঋণগ্রহীতা: প্রোপ্রাইটর: কৌশিক ঘোষ**, পিতা: শৈলেন ঘোষ, বেহারা পাড়া রোড, পোঃ ও থানা– বারুইপুর, দক্ষিণ ২৪ পরগনা, পশ্চিমবঙ্গ, পিন–৭০০১৪৪.

২. **ঋণগ্রহীতা: এস. বি. এন্টারপ্রাইজ, প্রোপ্রাইটর: কৌশিক ঘোষ**, পিতা: শৈলেন ঘোষ, ১০৬, কুলপি রোড, পদ্মপুকুর, বারুইপুর, দক্ষিণ ২৪ পরগনা, পশ্চিমবঙ্গ, পিন–৭০০১৪৪.

৩. **জামিনদার: শৈলেন ঘোষ**, বেহারা পাড়া রোড, পোঃ ও থানা– বারুইপুর, দক্ষিণ ২৪ পরগনা, পশ্চিমবঙ্গ, পিন– ৭০০১৪৪.

মহাশয়/ মহাশয়া,

বিষয়: সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর ১৩(২) ধারাধীনে জারিকৃত বিজ্ঞপ্তি।

সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২ (এখানে এর পরে 'উক্ত অ্যাক্ট' হিসেবে উল্লিখিত)–এর অধীনে **কানাড়া ব্যাঙ্ক, বারুইপুর– II শাখা (এখানে এর পরে 'সুরক্ষিত ঋণদাতা' হিসেবে উল্লিখিত)**–এর অনুমোদিত আধিকারিক হিসেবে নিযুক্ত নিম্নস্বাক্ষরকারী এতদ্দ্বারা আপনাদের প্রতি নিম্নবর্ণিতমতো এই বিজ্ঞপ্তি জারি করছেন:

মিঃ কৌশিক ঘোষ, মেসার্স এস. বি. এন্টারপ্রাইজ, প্রোপ্রাইটর: কৌশিক ঘোষ (এখানে এর পরে 'ঋণগ্রহীতা' হিসেবে উল্লিখিত) এবং শৈলেন ঘোষ (এরপর থেকে জামিনদার হিসাবে উল্লেখিত) এখানে নীচের তফসিল 'এ' এবং 'সি'–তে বর্ণিত ঋণের সুবিধা/ সুবিধাবলি ও দায় গ্রহণ করেছিলেন এবং সুরক্ষিত ঋণদাতার অনুকূলে জামিনচুক্তি(সমূহ) সম্পাদন করেছিলেন। উক্ত আর্থিক সহায়তা গ্রহণের সময় উপরোক্ত চুক্তির শর্ত ও নিয়মাবলি অনুসারে উক্ত ঋণের অর্থাঙ্ক(সমূহ) পরিশোধে আপনাদের দায়বদ্ধতা স্বীকার করেছিলেন।

আপনারা (**তফসিল 'বি'**–তে উল্লিখিত ব্যক্তিগণ) এখানে নীচের **তফসিল 'বি'**–তে বর্ণিত সুরক্ষিত পরিসম্পদের বিনিময়ে চুক্তিবদ্ধ হয়েছিলেন।

তফসিল 'এ' এবং 'সি'
(ঋণগ্রহীতা দ্বারা গৃহীত ঋণের সুবিধা সম্পর্কিত বিশদ তথ্য)

ঋণের প্রকৃতি (লোন অ্যাকাউন্ট নং)	ঋণের অর্থাঙ্ক (₹)	২৮.১০.২০২৬ অনুযায়ী সুদ সমেত দায়	০৮.০৯.২০২৬ তারিখ থেকে সুদের হার
এএএসএমই ওডি–ওসিসি (97511400000062)	₹১৪,৫০,০০০.০০	₹১৪,৯৬,৩৯৮.৬০	বর্তমান হারে সুদ + ২% হারে দণ্ডমূলক সুদ
জিইসিএল ১০ (গ্রুপটেনশন) (170001429753)	₹১,৯৮,০০০.০০	₹২২,৪৩৫.১১	বর্তমান হারে সুদ + ২% হারে দণ্ডমূলক সুদ

আপনাদের দ্বারা আমাদের অনুকূলে স্বাক্ষরিত বিবিধ প্রাসঙ্গিক নথির মাধ্যমে এখানে নীচের **তফসিল 'বি'**–তে বিশদে ও নির্দিষ্টকরণে বর্ণিত সম্পত্তির বন্ধকি দ্বারা উপরিলিখিত ঋণ/ ধারের সুবিধা যথাযথরূপে সুরক্ষিত ছিল। আপনারা নির্ধারিত শর্ত ও নিয়মাবলি অনুসারে দায় পরিশোধে ব্যর্থ হওয়ায় **২৫.১০.২০২৬ তারিখে এই ব্যাঙ্ক উক্ত ঋণটি অনুৎপাদক পরিসম্পদ (এনপিএ)** হিসেবে শ্রেণিবদ্ধ করেছে। সেই কারণে, এতদ্দ্বারা আমরা উক্ত অ্যাক্টের ১৩(২) ধারাধীনে জারিকৃত এই বিজ্ঞপ্তির মাধ্যমে এই বিজ্ঞপ্তির তারিখ থেকে ষাট (৬০) দিনের মধ্যে **২৮.১০.২০২৬** তারিখের ভিত্তিতে আপনাদের দায় বাবদ **₹৩৫,১৮,৮৩৬.৭১** (পনেরো লক্ষ আঠারো হাজার আটশো তেত্রিশ টাকা এবং একাত্তর পয়সা মাত্র), তৎসহ নোটিসের তারিখ থেকে উদ্ভূত সুদ, আনুষঙ্গিক খরচ ও মাশুল সম্পূর্ণরূপে পরিশোধের আহ্বান জানাচ্ছি, যার অন্যথা হলে আলোচ্য অ্যাক্টের ১৩(৪) নং ধারাধীনে আমরা সকল বা যে কোনও অধিকার প্রয়োগে বাধ্য হব।

পাশাপাশি, আমাদের আগাম লিখিত অনুমতি ছাড়া এখানে নীচের **তফসিল 'বি'**–তে বর্ণিত সুরক্ষিত পরিসম্পদগুলি নিয়ে কোনও প্রকার লেনদেন না–করার জন্য আপনাদের সতর্ক করে দেওয়া হচ্ছে। আলোচ্য অ্যাক্ট এবং/বা বিদ্যমান অন্য যে কোনও আইনের অধীনে আমাদের প্রতি উপলব্ধ অধিকারের প্রতি পক্ষপাতবিহীনভাবে এই বিজ্ঞপ্তিটি প্রকাশ করা হচ্ছে।

সুরক্ষিত পরিসম্পদ ছাড়িয়ে নিতে প্রাপ্য সময়সীমা সম্পর্কিত বিষয়ে সারফায়েসি অ্যাক্ট, ২০০২–এর ১৩ নং ধারার (৮) নং উপধারার সংস্থানগুলির প্রতি আপনাদের মনোযোগ আকর্ষণ করা হচ্ছে।

শাখায় উপলব্ধ তথ্য অনুসারে আপনাদের সর্বশেষ জ্ঞাত ঠিকানাতেও এই দাবি বিজ্ঞপ্তিটি প্রাপ্তিস্বীকারপত্র–সহ রেজিস্টার্ড পোস্টের মাধ্যমে প্রেরিত হয়েছে।

তফসিল 'বি'
–: সুরক্ষিত সম্পত্তির বিবরণ :–

জমি এবং ভবনের বন্ধক: ১ কাঠা ০ ছটাক ২৩ বর্গফুট ক্ষেত্রফল পরিমাপের বাস্তু জমির সমগ্র এবং অবিচ্ছেদ্য অংশ, কমবেশি একই পরিমাণ, সাথে ২০০ বর্গফুট পরিমাপের কাঠামো সমেত, যা মৌজা– সুবুদ্ধিপুর, জে.এল. নং ৩২, আর.এস. নং ৭০, তৌজি নং ২৬৬, আর.এস. ও এল.আর. দাগ নং ২৩০, আর.এস. খতিয়ান নং ৩৯৫, এল.আর. খতিয়ান নং ১১১৭, ১১১৮, ১১১৯ এবং ১১২০ বর্তমানে এল.আর. খতিয়ান নং ৪২১০–এর মধ্যে অবস্থিত, বারুইপুর পৌরসভার ১ নং ওয়ার্ডের সীমানার মধ্যে, হোল্ডিং নং ১০৬৮, বেহারাপাড়া, থানা – বারুইপুর, জেলা– দক্ষিণ ২৪ পরগনা। **সম্পত্তিটির সীমানা নিম্নরূপ:** উত্তরে: সাগর মণ্ডলের বাড়ি; দক্ষিণে: পুলক কুমার গাঙ্গুলীর বাড়ি; পূর্বে: নিমাই চন্দ্র ভট্টাচার্যের বাড়ি; পশ্চিমে: শৈলেন ঘোষের বাড়ি এবং ৬ ফুট চওড়া সাধারণ যাতায়াতের পথ। স্বত্ব দলিল নং ১৯৫১, তারিখ ০৫.০৩.২০১০।

CERSAI সিকিউরিটি অ্যাসেট আইডি: ৪০০০১৪৫০৬৫৪১

স্বত্বাধিকারীর নাম: মিঃ কৌশিক ঘোষ

তারিখ: ২৮.১০.২০২৬ — **অনুমোদিত আধিকারিক**
স্থান: বারুইপুর — **কানাড়া ব্যাঙ্ক**